

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CRLMP. nos. 6689 & 6690/2016 in Criminal Appeal No(s). 2095/2014

BRIJENDRA SINGH & ORS.

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

(for bail and amendment of SLP and office report)

Date : 01/08/2016 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI  
HON'BLE MR. JUSTICE N.V. RAMANA

For Appellant(s) Mr. Satyajit A. Desai, Adv.  
Ms. Anagha S. Desai, Adv.  
Mr. Akash Kakade, Adv.

For Respondent(s) Mr. Yoginder Handoo, Adv.  
Mr. Darpan Sachdeva, Adv.  
Mr. Gaurav Dhingra, Adv.  
Mr. Rajesh Kumar Maurya, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel for the petitioners submits that she has requisite documents with her in support of the claim that on the date of incident appellant no. 2 was minor. Let these documents be produced before the Sessions Judge, Hamirpur, Uttar Pradesh.

As per the report, the appellant had not produced any such documents before the Sessions Judge on earlier occasion, therefore, insofar as, bail application is concerned, it is dismissed at this stage. However, if the report is received and if it is in the favour of the appellant no. 2, the appellant no. 2 has the right to revive the bail application.

(Ashwani Thakur)  
COURT MASTER

(Tapan Kr. Chakraborty)  
COURT MASTER